



F. No.1080/54/DLA/SC/2021/01

Date:03.01.2022

MINUTES OF MEETING HELD ON 21.12.2021 TO DISCUSS THE NEW FEATURES OF LIMBS FOR REDUCING DELAYS IN LITIGATION MANAGEMENT

A meeting to review the progress made in entering data in LIMBS Portal and preparedness for integrating the e-office with LIMBS and filing of appeals electronically through e-court application, was held under the chairmanship of Member (Legal), CBIC on 21.12.2021 with Pr. Chief Commissioners/ Chief Commissioners through VC mode. List of officers who attended the meeting is at Annexure 'A'.

2. In the meeting, the direction of Hon'ble Supreme Court regarding use of Information and Communication Technology (ICT) for reducing delays in filing SLP/CA in Supreme Court was discussed. It was informed that NIC has introduced certain new features in LIMBS Portal and integrated LIMBS with e-office so that SLP/CA proposals from field formations addressed to the Board can now be sent electronically through LIMBS and e-office.

3. During the meeting a presentation was made by the Additional Commissioner, DLA in which the details of directions of Hon'ble Supreme Court in CA No.674/2021 (UOI Vs Bilfinder Neo Structo Construction Ltd.) for the constitution of LIMBS Committee, recommendations of the said LIMBS Committee, integration of LIMBS with e-courts & e-office carried out by NIC and further action to be taken by field formations were explained. A soft copy of the said PPT is enclosed.

4. In future all SLP/CA proposals to Legal & Judicial Cells of Board shall be mandatorily sent through LIMBS/e-office mode w.e.f. 01.01.2022. A copy of 'Self Help File'

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containing technical procedure to be followed in LIMBS is enclosed. For any technical assistance, NIC's support engineers, Shri Himanshu (Mob no. 8800279152) and Ms. Monika (Mob no. 8510042202) may be contacted. However, till the new system stabilizes, all the SLP/CA proposals may be sent by physical mode also to avoid unexpected delays.

5. The field formations were also explained the need to feed Case Number Record (CNR) in LIMBS data of all High Court cases for automatic updation of status of High Court matters in LIMBS from e-courts. It was observed that as on date only in 11,457 cases, CNR has been entered out of 25,460 cases pending in various High Courts. Copies of two help files prepared by NIC explaining technical procedure to feed CNR in LIMBS are enclosed. It was directed by Member (Legal) to ensure 100% compliance by 31.12.2021.

6. Vide D.O. letter dated 02.12.2021 of Member (Legal), CBIC to all Pr. CC/CC/ Pr. DG/ DG, a copy of D.O. dated 30.11.2021 issued by Secretary, Department of Justice, Ministry of Law & Justice, Government of India has been circulated for strict compliance regarding e-filing of Appeals or Writ Petitions by the Government before the Hon'ble Supreme Court and the Hon'ble High Courts mandatory from 01.01.2022. Zonal Chief Commissioners were advised to liaison with the Registry of the Jurisdictional High Courts, in implementing the directions of the Hon'ble Supreme Court in filing appeals electronically with effect from 01.01.2022.



(Mahendra Ranga)
Principal Commissioner

Encl: As above

To

- 1. Sr. P.S. to Member (Legal), CBIC**
- 2. All Principal Chief Commissioners/ Chief Commissioners/ Principal Director Generals/ Director Generals**
- 3. The Commissioner (Legal), CBIC**
- 4. The Joint Secretary (Review), CBIC**

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